

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II,  
SECTION 3, SUB-SECTION (ii) ]

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

**Notification No. 10/2009-Customs (N.T.)**

New Delhi, dated the 20<sup>th</sup> January, 2009.

30 Pausa, 1930 Saka.

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs (Import), Jawaharlal Nehru Custom House, Nhava Sheva, Raigad, Maharashtra to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on the Additional Commissioner of Customs (Import), New Custom House, Ballard Estate, Mumbai for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to Shri Parin Doshi Proprietor, M/s. Parin Enterprises, 240, Abdul Rehman Street, Mumbai - 400003 issued vide, F.No. DRI /MZU/E/52/2007/5652 to 5655, dated the 28<sup>th</sup> May, 2008, by the Additional Director General, Directorate of Revenue Intelligence, Mumbai Zonal Unit, Mumbai.

[F.No. 437/51/2008-Cus.IV]

(M.M.Parthiban)

Director (Customs) to the Government of India